

Ref. by Act 56 of 1974, S. 2 and Sch. I

THE DELHI SHOPS AND ESTABLISHMENTS
(AMENDMENT) ACT, 1970

No. 33 OF 1970

[29th August, 1970]

An Act further to amend the Delhi Shops and Establishments Act, 1954.

BE it enacted by Parliament in the Twenty-first Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Delhi Shops and Establishments (Amendment) Act, 1970.

Amendment of section 2.

2. In section 2 of the Delhi Shops and Establishments Act, 1954 (hereinafter referred to as the principal Act),—

Delhi Act VII of 1954.

(a) after clause (1), the following clause shall be inserted, namely:—

“(1A) “apprentice” means a person who is employed, whether on payment of wages or not, for the purpose of being trained in any trade, craft or employment in any establishment;”

(b) for clause (7), the following clause shall be substituted, namely:—

“(7) “employee” means a person wholly or principally employed, whether directly or otherwise, and whether for wages (payable on permanent, periodical, contract, piece-rate or commission basis) or other consideration, about the business of an establishment and includes an apprentice and any person employed in a factory but not governed by the Factories Act, 1948 and, for the purpose of any matter regulated by this Act, also includes a person discharged or dismissed whose claims have not been settled in accordance with this Act;”

Amendment of section 6.

3. In section 6 of the principal Act, for the words “fifteen days”, the words “thirty days” shall be substituted.

4. For section 10 of the principal Act, the following section shall be substituted, namely:—

Substitution of new section for section 10.

“10. (1) The period of work of an adult employee in an establishment each day shall be so fixed that no period of continuous work shall exceed five hours and that no employee shall be required or allowed to work for more than five hours before he has had an interval for rest and meals of at least half an hour.

Interval for rest and meals. 10.

(2) The time for such interval shall be fixed by the employer and intimated to the Chief Inspector a week before such fixation and shall remain operative for a period of not less than three months.”

5. In section 16 of the principal Act, in sub-section (3),—

Amendment of section 16

(a) for clause (i), the following clause shall be substituted, namely:—

“(i) The Government may, by notification in the Official Gazette, specify a close day for the purposes of this section and different days may be specified for different classes of shops or commercial establishments or for different areas.”;

(b) clause (ii) shall be omitted and clause (iii) shall be re-numbered as clause (ii).

6. In section 21 of the principal Act, in sub-section (2),—

Amendment of section 21.

(a) after the words “employee himself”, the words “or any official of a registered trade union authorised in writing to act on his behalf” shall be inserted;

(b) for the words “six months”, in both the places where they occur, the words “one year” shall be substituted.

7. In section 22 of the principal Act, for sub-section (1), the following sub-sections shall be substituted, namely:—

Amendment of section 22.

“(1) Every person employed in an establishment shall be entitled—

(a) after every twelve months' continuous employment, to privilege leave for a total period of not less than fifteen days;

(b) in every year, to sickness or casual leave for a total period of not less than twelve days:

Provided that—

(i) an employee who has completed a period of four months in continuous employment, shall be entitled to not less than five days' privilege leave for every completed period; and

(ii) an employee who has completed a period of one month in continuous employment, shall be entitled to not less than one day's casual leave for every month:

Provided further that a watchman or caretaker who has completed a period of twelve months in continuous employment and to whom the provisions of sections 8, 10, 11, 13 and 17 do not apply by virtue of an exemption granted under section 4, shall be entitled to not less than thirty days' privilege leave.

(1A) (i) Privilege leave to which an employee is entitled under clause (a) of sub-section (1) or under any such law, contract, custom or usage, award, settlement or agreement as is referred to in section 3, or any part of such leave, if not availed of by such employee, shall be added to the privilege leave in respect of any succeeding period to which he is so entitled, so however, that the total period of such privilege leave which may be accumulated by such employee shall not at any one time exceed three times the period of privilege leave to which he is entitled after every twelve months' employment under that clause or under such law, contract, custom or usage, award, settlement or agreement.

(ii) Leave admissible under clause (b) of sub-section (1) shall not be accumulated."

Substitution of new section for section 24.

8. For section 24 of the principal Act, the following section shall be substituted, namely:—

Contracting out.

"24. Any Contract or agreement whether made before or after the commencement of the Delhi Shops and Establishments (Amendment) Act, 1970, whereby an employee relinquishes any right conferred by this Act, shall be null and void in so far as it purports to deprive him of such right."